Exemption for payment of bonus

1522. SHRI NARASINGHA PRASAD NANDA:

SHRI S. W. DHABE:

Will the Minister of LABOUR be pleased to state:

- (a) the number of proposals so far received from the employers granting exemption from payment of minimum bonus under the payment of Bonus Act for the year 1979-80;
- (b) whether any of the employers has been granted exemption from paying the minimum bonus; and
- (c) if so, what are the details in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI P. VENKATA REDDY): (a) Applications for grant of exemption from payment of bonus under Section 36 of the Payment of Bonus Act, 1965 for the accounting year commencing on any day in 1979-1980 have been received from the following four employers:-

- (i) M/s. Parshava Properties Ltd., P.O. Dalmia Nagar, Distt. Rohtas.
- (ii) M/s. Kalyanpur Lime & Cement Works Ltd., P.O. Banjari Distt Rohtas.
- (iii) M/s. Dehri-Rohtas Light Railway Co., Dalmia Nagar, Bihar.
- (iv) M/s. Sone Valley Portland Cement Co., P.O. Japla Distt. Palamau.
- (b) The Central Government the 'appropriate Government' have not granted any exemption so far,
 - (c) Does not arise.

National Newsprint and Paper Mills

1523. SHRIMATI SUSHILA SHAN-KAR ADIVAREKAR:

> SHRI N. K. P. SALVE: SHRI SWAMI DINESH CHANDRA:

Will the Minister of INDUSTRY be pleased to state:

- (a) whether it is a fact that the National Newsprint and Paper Mills, continues to incur heavy losses, even 25 years after it started production enjoying complete monopoly in its field:
- (b) if so, what is the total accumulated losses incurred by this Mill so far and the extent of losses suffered during the past 3 years;
- (c) what are the reasons for such a state of affairs in the Mill; and
- (d) what steps are being taken to increase production and to make it a profit-earning concern?

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRY (SHRI P A SANGMA): (a) and (b) The National Newsprint & Paper Mills is incurring losses since the year 1977-78. The total accumulated losses of the National Newsprint & Paper Mills as on 31st March, 1980, were Rs. 251 lakhs. The losses incurred during the last three years amount to Rs. 301 lakhs.

(c) and (d) The main reasons for the losses suffered by the mill lower production due to power shortage and operational problems, combined with the rising cost of inputs. Various steps are being taken to increase the productivity and profitability of the mill such as rectifying the equipment, removing imbalances in various sections of the mill, provision for captive power generation. effecting improved plant management. The sale price of newsprint manufactured in the mill has also been increased recently.

Industrial Units and Projects

1524. SHRI AMAR PROSAD CHA. KRABORTY: Will the Minister οf INDUSTRY be pleased to state:

(a) the State-wise names of the Industrial Units and Projects which had been cleared by or had been given letters of intent by the Janata Government and have since been ordered to be stopped or withdrawn; and

(b) what are the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRY (SHRI P. A. SANGMA): (a) 1135 Letters of Intent were issued during the period 1-4-1977 to 31-7-1979. Out of these. 58 Letters of Intent have lapsed/cancelled during 1-1-80 to 31-10-80. Statement showing State-wise breakup is enclosed. Details of Letters of Intent including the names of party, location, item of manufacture etc. alongwith those lapsed cancelled are published in the 'Weekly Bulletin of Import Licences, Export Licences and Industrial Licences" and Supplement to the 'Monthly News Letter' published by the Indian Investment Centre. Copies of these publications are available in the Parliament Library.

(b) A Letter of Intent is granted with an initial validity period of one year and two extensions of six months each in suitable cases are also given by the administrative Ministries, on adequate justification. If an enterpreneur is not able to fulfil the conditions of Letter of Intent within the validity period the same is treated as lapsed cancelled.

Statement

State-wise breakup of number of letters of intent issued during 1-1-1977 to 31-7-1979 and those lapsed/cancelled out of them during 1-1-80 to 31-10-80.

Name of the State/ Union Territory	Letters of Intent Granted	of Intent
	Granted	Lapsed/ Cancel- led.

1
••
•••

1	2			3	4
4	Bihar		•	21	3
5	Delhi			14	3
6	Goa, Daman &	Diu		3	
7	Gujarat			191	5
8	Haryana .			46	2
9	Himachal Prade	sh		15	2
10	Jammu & Kashi	nir		ΙŢ	ĭ
11	Karnataka .			71	4
1 2	Kerala			32	2
13	Madhya Prades	h		64	3
14	Maharashtra			250	13
15	Meghalaya .			I	
16	Nagaland .			ĭ	••
17	Orissa		•	21	1
18	Pondicherry .			ī	
19	Punjab			40	3
20	Rajasthan .			53	3
21	Tamil Nadu			54	I
22	Uttar Pradesh			89	10
23	West Bengal			78	
24	State not Indica	ated		4	1
	Total:	• ,		1135	58

Jail Reforms

1525. SHRI LAKHAN SINGH: DR. BHAI MAHAVIR:

Will the Minister of HOME AF-FAIRS be pleased to state:

(a) whether the recommendations of the Jails Reforms Commission set up by Haryana Government for joboriented training in jails apart from